

(ख) यदि हा, तो प्रस्ताव की रूपरेखा क्या है ?

प्रधान मंत्री, परमाणु ऊर्जा मंत्री इलैक्ट्रॉनिक्स मंत्री, सूचना और प्रसारण मंत्री तथा क्लस्टरिकल मंत्री (श्रीमती इन्दिरा गांधी):

(क) जो, नहीं ।

(ख) प्रश्न ही नहीं उठता ।

Involvement of Government employees in nation-building task

4138. SHRI K. MALLANNA Will the Minister of PLANNING be pleased to state:

(a) whether Government have any programme to involve the Government employees in the nation-building task to fulfil the goal towards socialism; and

(b) if so, the broad outlines of the programmes?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) and (b). It is needless to emphasise the importance of the involvement of the Government employees in the nation building task as they are the instruments through which policies and programmes are implemented. Measures that would ensure their more effective involvement in this task will be taken into account while formulating the Fifth Five Year Plan.

Commutation of death sentence of Shri Nagabhushan Patnaik

4139. SHRI S. M. BANERJEE Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether 80 Members of Parliament have made an appeal to the

Government for the commutation of death sentence of Shri Nagabhushan Patnaik, a political prisoner, now detained in Central Jail, Vishakhapatnam; and

(b) if so, what steps have been taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA). (a) Yes, Sir.

(b) The Governor of Andhra Pradesh has rejected the mercy petition of condemned prisoner Nagabhushan Patnaik. The records of the case are awaited from the State Government for consideration of mercy petition by the President.

Financial assistance for the development of backward areas in eastern districts of U.P.

4140. SHRI S. M. BANERJEE Will the Minister of PLANNING be pleased to state:

(a) what further steps have been taken to provide adequate financial assistance for the development of backward areas in eastern districts of Uttar Pradesh;

(b) whether any suggestion has been received from the Government of Uttar Pradesh in this regard; and

(c) if so, Centre's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) A statement is laid on the Table of the House.

(b) No, Sir.

(c) Does not arise.

Statement

Out of a total Fourth Plan allocation of Rs. 985 crores there is a provision for Rs. 324 crores for the

eastern districts of Uttar Pradesh. Besides this the following Central rural development schemes are in operation in the eastern districts of Uttar Pradesh:—

Scheme	Districts selected in Eastern U.P.	Allocation admissible in the Fourth Plan (Rs. crores)
1. Small Farmers Development Agency	Pratapgarh	1.50
2. Marginal Farmers & Agricultural Labour	Ballia	1.00
3. Dry Farming	Ghazipur	0.87 (App)
4. Drought prone areas	Banda, Allahabad, Varanasi & Mirzapur	7.20 (App)
5. Concessional finance to Industries from the Financial Institutions for setting up Industrial Units.	Azamgarh, Ballia, Banda, Basti, Deoria, Faizabad, Ghazipur and Jaunpur.	No advance allocation is made. Funds are allocated as and when schemes are received.
6. Central scheme of 10 per cent subsidy for setting up industrial units with investment upto Rs. 50 lakhs.	Ballia, Basti & Faizabad.	

Time-Lag between issue of Letters of Intent and Licences

4141. SHRI S. M. BANERJEE: Will the Minister of INDUSTRIAL DEVELOPMENT, SCIENCE AND TECHNOLOGY be pleased to state—

(a) whether Industrial licences are issued long after the issue of Letters of Intent,

(b) whether the time-lag in some cases is nearabout five years; and

(c) if so, what steps have been taken to avoid this delay in the larger interest of growth of industrial units in the country; and whether any instructions have been issued in this regard?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) to (c). The conversion of a Letter of Intent into an Industrial Licence depends on the fulfilment by the party of the conditions

imposed in the letter of intent. Industrial Licences are issued within a reasonable period after these conditions are fulfilled. In order to ensure speedy implementation of the conditions of letters of intent, a condition is being imposed since August, 1972 in all letters of intent to the effect that the progress of implementation of the scheme should be reported to Government every three months.

नीमच, मध्य प्रदेश में सीमेंट का कारखाना

4142. श्री हुकूम चन्द कछाय .
श्री धार० बी० बडे :

क्या औद्योगिक विकास मंत्री यह बताने की कृपा करेंगे कि मध्य प्रदेश में नीमच नामक स्थान पर एक सीमेंट कारखाना स्थापित करने के बारे में भारतीय सीमेंट निगम द्वारा प्रस्तुत सुभावना प्रतिवेदन को केन्द्र सरकार द्वारा कब तक अनुमोदित कर दिये जाने की आशा है ?